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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 1044/2022

SURESH CHAND SHARMA Petitioner

Through: Mr. Mohit Mathur, Sr. Advocate with

Mr. Abhilas Mathur, Mr. Harsh Gautam, Mr. Deepal Goel and Mr. Mayank Sharma, Advocates.

versus

STATE OF NCT OF DELHI Respondent

Through: Mr. Pranav and Mr. Abhijeet Kumar,

Advocates for Ms. Rupali

Bandhopadhya, ASC for the State. Mr. Vivek Sood, Sr. Advocate, Amicus Curiae with Ms. Palak Bishnoi and Mr. Raunak Gupta,

Advocates

+ W.P.(CRL) 1067/2022

JAI PAL SINGH

..... Petitioner

Through: Mr. Mohit Mathur, Sr. Advocate with

Mr. Abhilas Mathur, Mr. Harsh Gautam, Mr. Deepal Goel and Mr. Mayank Sharma, Advocates.

versus

STATE OF NCT OF DELHI Respondent

Through: Mr. Pranav and Mr. Abhijeet Kumar,

Advocates for Ms. Rupali

Bandhopadhya, ASC for the State. Mr. Vivek Sood, Sr. Advocate, Amicus Curiae with Ms. Palak Bishnoi and Mr. Raunak Gupta,

Advocates

+ W.P.(CRL) 997/2022

BASANT VALLABH

..... Petitioner

Through: Mr. Mohit Mathur, Sr. Advocate with

Mr. Abhilas Mathur, Mr. Harsh Gautam, Mr. Deepal Goel and Mr. Mayank Sharma, Advocates.

versus

STATE OF NCT OF DELHI Respondent

W.P.(CRL) 1044/2022 & other connected matters





Through: Mr. Pranav and Mr. Abhijeet Kumar,

Advocates for Ms. Rupali

Bandhopadhya, ASC for the State. Mr. Vivek Sood, Sr. Advocate, Amicus Curiae with Ms. Palak Bishnoi and Mr. Raunak Gupta,

Advocates

+ W.P.(CRL) 299/2024 LOKESH

..... Petitioner

Through: Mr. Mohit Mathur, Sr. Advocate with

Mr. Abhilas Mathur, Mr. Harsh Gautam, Mr. Deepal Goel and Mr. Mayank Sharma, Advocates. Ms. Tanya Agarwal and Mr. Kamlesh

Kumar Mishra, Advocates.

versus

STATE (G.N.C.T. OF DELHI)

.... Respondent

Through: Mr. Yasir Rauf Ansari, ASC

(Criminal) with Mr. Alok Sharma and

Mr. Vasu Agarwal

Inspr. Raj Kumar, PS Lodhi Colony. Mr. Vivek Sood, Sr. Advocate, Amicus Curiae with Ms. Palak Bishnoi and Mr. Raunak Gupta,

Advocates

+ W.P.(CRL) 32/2023 DHARMENDER

..... Petitioner

Through: Mr. Mohit Mathur, Sr. Advocate with

Mr. Abhilas Mathur, Mr. Harsh Gautam, Mr. Deepal Goel and Mr. Mayank Sharma, Advocates. Mr. Shiv Chopra, Ms. Aadhya Khanna, Mr. Siddharth Arora and

Mr. Akshaj, Advocates.

versus

STATE OF NCT OF DELHI

..... Respondent

Through: Mr. Pranav and Mr. Abhijeet Kumar,

Advocates for Ms. Rupali

Bandhopadhya, ASC for the State. Inspr. Yogesh Kumar, PS Kalkaji. Mr. Vivek Sood, Sr. Advocate,





Amicus Curiae with Ms. Palak Bishnoi and Mr. Raunak Gupta, Advocates

CORAM:
HON'BLE MR. JUSTICE SURESH KUMAR KAIT
HON'BLE MR. JUSTICE MANOJ JAIN
ORDER
01.05.2024

1. Arguments heard in part.

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2. Mr. Pranav, learned counsel appearing on behalf of the State seeks some time to take instructions and to file affidavit elaborating as to why Note 2 was inserted in Rule 1224, Delhi Prison Rules, 2018. It be also clarified whether any difficulties were being faced by the State which necessitated insertion of Note 2 to Rule 1224, Delhi Prison Rules, 2018.

3. Let an affidavit to said effect be filed at least two weeks before the next date of hearing with advance copy to learned Amicus and learned counsel for the petitioner. They would also be at liberty to file a short note to said effect.

4. Parties are also at liberty to file written submissions with relevant judgments/documents relied upon by them with relevant portion duly highlighted for convenience of this Court at least two weeks before the next date of hearing.

5. List along with W.P.(CRL) 697/2022 on 30th July, 2024.

SURESH KUMAR KAIT, J

MANOJ JAIN, J

MAY 1, 2024/st

W.P.(CRL) 1044/2022 & other connected matters



